GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 2754 ANSWERED ON 01ST DECEMBER, 2016

REVIVAL OF STALLED PROJECTS

2754. SHRI KANWAR SINGH TANWAR: SHRI JAYADEV GALLA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the details of the stalled projects, National Highway and State-wise and the reasons therefor;
- (b) whether the Ministry has formulated any panel to resolve/revive the stalled projects, if so, the details thereof;
- (c) the number of stalled projects considered for revival along with the time frame fixed; and
- (d) whether the Government has held discussions with lenders and officials who are trying to clear the road blocks holding up these projects and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) to (d) 19 National Highway (NH) projects were delayed due to various reasons including land acquisition, utility shifting, delay in obtaining statutory clearances, litigations and financial problems of the concessionaires and frequent ban in mining nearby the project area and insufficient availability of raw material for construction etc. Out of the 19 projects, 6 projects have been resolved, 3 have been terminated and 10 projects are still stalled. A list of these 19 languishing projects is placed at **Annexure**. To revive stalled/languishing highways projects, Government has permitted one time fund infusion to revive and physically complete such projects under Public-Private Partnership (PPP) mode and has also allowed Rationalised Compensation to concessionaires, in case delays are not attributable to them, to increase fund flow into the highway sector. Various steps have also been taken by the Government/National Highways Authority of India (NHAI) to remove the hurdles affecting the construction of national highway projects including streamlining of land acquisition and regulatory clearances, close coordination with other ministries, revamped Disputes Resolution Mechanism etc.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 2754 ANSWERED ON 01.12.2016 ASKED BY SHRI KANWAR SINGH TANWAR AND SHRI JAYADEV GALLA REGARDING 'REVIVAL OF STALLED PROJECTS'

S. No	State	Project Name	NH No	Length (in km)	TPC (Rs in crs)			Remarks	
						Date of Start	Date of Completion as per contract		Status
1	Uttarakhand	Haridwar - Dehradun	72	39	478	Nov- 2011	Oct-2013	Proposal for One Time Fund Infusion has been received and is being examined.	Unresolved
2	West Bengal	Barasat - Krishnanagar	34	84	867	Aug- 2012	Feb-2015	Concessionaire and NHAI have terminated the project.	Terminated
3	West Bengal	Krishnanagar - Berhampore	34	78	702.16	Feb- 2012	Jul-2014	Restoration of 3.92 missed annuities and one time fund infusion of Rs. 404 crore approved by NHAI Board. Tripartite Agreement has being signed for disbursement of funds and execution of project.	Resolved
4	Maharashtra	Panvel-Indapur	17	84	942.69	Dec- 2011	Jun-2014	Extension of concession period by 1089 days and one time fund infusion of Rs. 540 crore approved by NHAI Board. Tripartite Agreement has been worked out. SBI still to sign.	Resolved
5	Bihar	Chappra-Hajipur	19	65	575	Jan- 2011	Jul-2013	Restoration of missed annuity and one time fund infusion of Rs. 175 crore has been approved by NHAI Board. Tripartite Agreement has being signed for disbursement of funds and execution of project.	Resolved
6	Jharkhand	Ranchi - Rargaon - Jamshedpur	33	163.5	1479	Dec- 2012	Jun-2015	The project is at present on track.	Resolved
7	West Bengal	Raiganj-Dalkola	34	50	580.43	Feb- 2011	Aug-2013	Concessionaire demobilised since March 2012. Bankers have requested to be given time for seeking approval from their respective Board for revised cost financing. In case no progress is achieved, project is to be terminated.	Unresolved
8	Orissa	Rimoli - Roxy - Rajamunda	215	96	586	Jul- 2011	Jan-2014	Conciliation meeting has been concluded. Concessionaire has been asked to confirm conditions to close the project early for re-bid.	Unresolved
9	Tamilnadu	Chennai - Tada	5	43.4	418.75	Apr- 2009	Oct-2011	Land Acquisition issues were the bottleneck. Concessionaire has terminated the Concession Agreement w.e.f. 20.06.2015 but not accepted by NHAI. Matter is presently sub-judice before Hon'ble Delhi High Court. NHAI has terminated the project. Tolling rights with NHAI.	Unresolved

10	Tamilnadu	Elevated Road from Chennai Port - Maduravoyal	4	19	1655	Sep- 2010	Sep-2013	Project is held up due to litigation between the State Government and NHAI. The State Government did not allowing the work to continue. Hon'ble Madras High Court ordered in favor of NHAI. Matter is presently pending before Hon'ble Supreme Court. There is a difference between physical and financial progress. Now both Concessionaire and NHAI have terminated the project. Matter is being examined by 3 CGMs Committee.	Unresolved
11	Haryana/ Rajasthan	Gurgaon - Kotputli - Jaipur	8	225.6	1896.25	Apr- 2009	Oct-2011	One time fund infusion proposal for Rs. 352 crore has been approved by NHAI Board. Draft Tripartite Agreement has been prepared and sent to IDBI for approval of the senior lenders.	Unresolved
12	Tamilnadu	Walajapet- Poonamalee	46	93	1287.95	Jun- 2013	Nov-2015	The project is terminated. Project is being evaluated for re-bidding.	Terminated
13	Bihar	Motihari-Raxaul	28A	68.79	429	Oct- 2011	Apr-2014	The project is on track, though progress is slow.	Resolved
14	Andhra Pradesh	Vijayawada- Gundugolanu	5	103.59	1684	Sep- 2014	Feb-2017	Appointed Date of the project was 1.9.2014. No work on site. Milestone lapsed, cure period notice was issued on 20.5.2015. Proposal for substitution has been approved by NHAI Board with conditions. Brookfield has not taken over the project till date. Notice to terminate has been issued on 26.08.2016. However, concessionaire has assured substantial fund infusion for which time is granted upto November, 2016.	Unresolved
15	Haryana	Rohtak - Jind Section	71	48.6	283.25	Oct- 2013	Oct-2015	The project is terminated. The Concessionaire has gone to Court and Court has issued an order to take no further action. Matter is subjudice.	Unresolved
16	Karnataka	Belgaum- Khanapur	4	81.89	359	Feb- 2012	Jul-2014	The proposal is referred to Legal division for conciliation to ISAAC.	Unresolved
17	Karnataka	Hoskote- Dobbaspet	207	80.02	720.69	May- 2014	May-2016	Notice to terminate was issued on 18.05.2016. It is kept in abeyance on the assurance of Concessionaire and Banker. Number of review meetings have been held. Progress is still very slow next review will be held in December, 2016.	Unresolved
18	Madhya Pradesh	Gwalior-Jhansi	75	80.127	604	Jun- 2007	Dec-2009	NHAI had appealed to the Arbitrator to allow NHAI to go ahead with balance work through the tender process which has been agreed.	Resolved
19	Madhya Pradesh	Obedullaganj - Betul	69	121.36	912	Feb- 2014	Aug. 16	The project is terminated.	Terminated